

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 276/(MAH)/2017

CORAM:

Present:

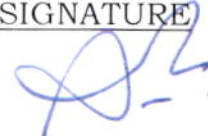
SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.07.2017

NAME OF THE PARTIES: Krystal Integrated Services Pvt. Ltd.
V/s.
Alupex India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
8	Ashish Rao	Advocate for the Respondent	
8	Prasad Sankar	Advocate	

ORDER

TCP No. 276/I&BP/NCLT/MB/MAH/2017

The Petitioner has filed Consent Terms for withdrawal along with the settlement memo reflecting a settlement arrived in between the Petitioner and Corporate Debtor and in view of the Consent Term filed, this Petition is hereby dismissed as withdrawn.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)